

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1252 OF 2001  
ALLAHABAD THIS THE 19TH DAY OF FEBRUARY,2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

Virendra Kumar Sharma,  
S/o Triveni Sahai Sharma,  
R/o Chabilpur, Post-Khas,  
District-Aligarh. ....Applicant  
(By Advocate Miss Usha Kiran)

Versus

1. Union of India,  
through Secretary,  
Ministry of Communication,  
Dept. of Post,  
New Delhi.
2. Chief Post Master General,  
U.P. Circle,  
Lucknow.
3. Post Master General,  
Agra Region,  
Agra.
4. Senior Superintendent of Post Office,  
Chabilpur,  
District-Aligarh.
5. Deputy Regional Inspector of Post Offices,  
North Sub-Division,  
Aligarh. ....Respondents

(By Advocate Shri G.R. Gupta)

ORDER

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

By this application filed under section 19 of

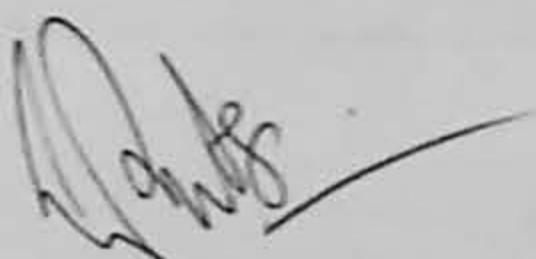


Administrative Tribunals Act 1985, applicant has prayed for quashing impugned order dated 28.08.2001 (Annexure-1) by which E.D.M.P. Chabilpur, District Aligarh was directed to look after the work of the Branch Post Master also alongwith <sup>Normal</sup> ~~Normal~~ his duties.

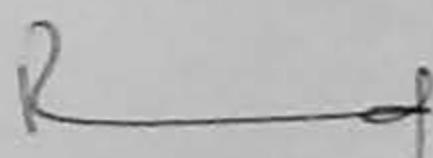
2. The grievance of the applicant is that his father Shri Triveni Sahai Sharma ... died on 14.03.1997, and he is entitled for appointment on compassionate grounds. Alongwith Supplementary affidavit a copy of the order dated 05.06.2002 has been filed as Annexure CA-1, from perusal of which it appears that ~~circle location~~ <sup>circle location</sup> ~~Particular Registration~~ Committee examined the case of applicant on 15.05.2002 for appointment on compassionate grounds and found that the family of ex-official namely <sup>min</sup> <sup>condition</sup> Late Triveni Sahai Sharma is not/indigent/and applicant is not entitled for appointment on compassionate ground. Findings has been recorded that out of four sons, one is employed as Upper Chief Judicial Magistrate and another son as Assistant Teacher and the family has 1.892 hect. of land and the sponsored candidate has annual income of Rs.8,000/-. There is no social liability behind the deceased official like education of minor children or marriage of daughter.

3. In our opinion, the claim of the applicant has rightly been rejected. Thus, the order making arrangement for the vacant post by impugned order dated 28.08.2001 is justified, and no interference is required. The O.A. has no merit and is accordingly dismissed.

4. There will be no order as to costs.



Member-A



Vice-Chairman